

No.**GOB(I) 1/2017**

HIGH COURT OF KARNATAKA,
BENGALURU,

DATE: 17TH MARCH, 2017

NOTIFICATION

The following transfer and postings of officers of Judicial Department in the cadre of District Judge, are ordered in the interest of public service, to take effect immediately:

| Sl. No. | Name of the Officer and Present Charge | Charge to which posted |
|----------------|---|--|
| 1 | 2 | 3 |
| 01 | Sri. R.B. Dharmagoudar, XXI Addl. City Civil and Sessions Judge, Bengaluru City. | Principal District and Sessions Judge, Shivamogga. (Vacant Court) |
| 02 | Sri. Vithal S. Dharwadkar, I Addl. District and Sessions Judge, Ballari. | Principal District and Sessions Judge, U.K.Karwar. (Vacant Court) |
| 03 | Smt. H.B. Muktha, Prl. Judge, Family Court, D.K.Mangaluru. | Principal District and Sessions Judge, Vijayapura. (Vice Sri. Somaraju – due to retire from service on the afternoon of March 31, 2017) |

BY ORDER OF THE HON'BLE HIGH COURT

Sd/-
(ASHOK G. NIJAGANAVAR)
REGISTRAR GENERAL.

To,

The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2.

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City and the Prl. District and Sessions Judge, Ballari/ D.K. Mangaluru, with a request to make necessary arrangements to relieve the officers concerned and to send proposals for concurrent appointment to the Courts, which will become vacant due to the above transfers.
2. The Prl. District and Sessions Judge, Shivamogga/ Vijayapura/U.K.Karwar.
3. The Officers at Sl. Nos.1 and 2 of the Notification with a direction to get themselves relieved from the present charge of their posts and then proceed to take charge of their new posts, immediately.
4. Smt. H.B. Muktha, Prl. Judge, Family Court, D.K. Mangaluru, with a direction to get herself relieved from the present charge of her post and then proceed to take charge of her new post on the afternoon of March 31, 2017 from Sri. Somaraju – due to retire from service on March 31, 2017.
5. Sri. Somaraju, Prl. District and Sessions Judge, Vijayapura, with a direction to hand over the charge of his post to Smt. H.B. Muktha on the afternoon of March 31, 2017.
6. The Courts concerned.
7. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
8. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
9. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
10. The Accountant General in Karnataka, Bengaluru.
11. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.

: 3 :

12. The Registrar General/Registrar (Vigilance)/Registrar (Judicial)/ Registrar (Infrastructure and Maintenance)/ Registrar (Computers)/ Registrar (Recruitment)/ Registrar (Admn.)/ Registrar (Review and Statistics).
13. The Additional Registrar Generals, High Court of Karnataka, Dharwad and Kalaburagi Benches.
14. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of High Court of Karnataka.
15. The D.R.-cum-P.S. to the Hon'ble Chief Justice.
16. All the Private Secretaries to the Hon'ble Judges.
17. The Director, Karnataka Judicial Academy, Bengaluru.
18. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
19. The Director, Bengaluru Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
20. The Director, Arbitration Center-Karnataka, III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
21. The Secretary, High Court Legal Services Committee, High Court Buildings, Bengaluru.
22. The Section Officers of GOB-II/RSB/HVC/HCB/HCA-I/LCBS/HCL/LCA-I, II and III, Branches of this office.
23. Spare copies.

Sd/-
REGISTRAR GENERAL